

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.307
CAA-66(ND)/2022

IN THE MATTER OF:

M/S. Addi Best Blower Pvt Ltd. AND Meadow Infradevelopers Pvt Ltd

.... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 03.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rishabh Sachdeva, Advocate

For the OL : Ms. Hemlata Rawat, Advocate

For the IT Department : Mr. Sunil Agarwal, Sr. St. Counsel, Mr. Shivansh B
Pandya, Junior Standing Counsel and Mr. Utkarsh
Tiwari, Advocate

ORDER

We have heard Mr. Rishabh Sachdeva, Ld. Counsel appearing for the Petitioner Companies. Mr. Sunil Agarwal, Sr. St. Counsel appearing for the Income Tax Department has submitted that the Departments have filed reports with respect to 6 Transferor Companies out of 9 Transferor Companies and there are no objections in the said reports. He seeks further time to file report with respect to the remaining three Transferor Companies. Ld. Counsel appearing for the Petitioner has submitted that the Petitioner has filed an affidavit/undertaking stating therein that the Transferee Company will bear pay all the Income Tax dues in respect of all the Transferor Companies.

We grant one week time as a last and final opportunity to Income Tax Department to file the reports with respect to the three remaining Transferor Companies, failing which, necessary orders will be passed.

List the matter on **20.03.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)